

servants should not attend election meetings organised by any political party except to the extent necessary for reasons of security and for the maintenance of law and order and the Ministry of Works, Housing and Supply brought this advice to the notice of the employees under them.

(c) There is no ban on Government servants attending public meetings generally. But as regards political meetings rule 4 of the Central Civil Services (Conduct) Rules provides that no Government servant shall be associated with any political party or any organisation which takes part in politics, or shall take part in, subscribe in aid of, or assist in any other manner, any political movement or activity.

Opium Factory, Gazipur

*658. **Shri Tridib Kumar Chaudhuri:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 1950 on the 21st April, 1959 concerning the demands of the workmen of the Government Opium Factory and Plantations at Gazipur, U.P. and state what has been the final decision of Government after the publication of the Second Pay Commission's recommendations regarding:—

- (i) grant of bonus out of the profits of the concern;
- (ii) reduction of working hours in factory in view of the injuriousness of factory operations to the health of the workmen;
- (iii) increase in the number of paid holidays from 12 to 23;
- (iv) retirement benefit; and
- (v) Contributory Provident Fund?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): A statement is laid on the table of the House. [See Appendix II, annexure No. 63].

Naga Hostiles

*659. **Shri L. Achaw Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that 5 Naga hostiles were arrested under the Security Act or the Preventive Detention Act, from Mao-Maram area in Manipur during July, 1961;

(b) whether they have been released on signing some bond; and

(c) if so, the circumstances under which they were arrested and released?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Five persons who were actively supporting the Naga hostiles were detained under the Preventive Detention Act in Manipur on the 6th July, 1961, to prevent them from acting in a manner prejudicial to the maintenance of public order. They were released on parole on compassionate grounds on the 29th July, 1961 for a period of one month on execution of bonds with sureties. On the 14th August, 1961, the detention orders were revoked by the Chief Commissioner on the detenus giving personal undertakings for further good behaviour.

Medicinal Plant Research

*660 { **Shri P. G. Deb:**
Shri S. A. Mehdi:
Maharajkumar Vijaya Ananda:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether there is any new scheme for medicinal plant research; and

(b) if so, the details of the same?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir.

(b) Does not arise.